

**Court-II**  
**Before the Appellate Tribunal for Electricity, New Delhi**  
**(Appellate Jurisdiction)**

**Appeal No. 266 of 2015**  
**And**  
**IA Nos. 428 & 429 of 2015**

**Dated** : **28<sup>th</sup> March, 2016**

**Present** : **Hon'ble Mr. Justice Surendra Kumar, Judicial member**  
**Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:**

**GMR Kamalanga Energy Ltd.** .... **Appellant(s)**  
**Versus**  
**Power Grid Corporation of India Ltd. & Anr.** .... **Respondent(s)**

Counsel for the Appellant (s) : -

Counsel for the Respondent (s) : Mr. K.S.Dhingra for R-2  
Ms. Suparna Srivasatava for R-1

**ORDER**

Learned counsel for the Appellant prays for and is granted two weeks time to file rejoinder/counter affidavit if any. Post this appeal for arguments on **16<sup>th</sup> May, 2016.**

**( T. Munikrishnaiah )**  
**Technical Member**

**( Justice Surendra Kumar )**  
**Judicial Member**

sh/kt